

# CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)

3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi 110 001

☎: 011-23353503/23752958

## Public Notice

No. L-1/94/CERC/2011

Dated: 10<sup>th</sup> August, 2015

### **Sub: Proposed norms for determination of generic tariff for Municipal Solid Waste/Waste to Energy projects and indicative tariff for 2015-16.**

1. In exercise of power conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has proposed norms for determination of generic tariff for Municipal Solid Waste/Waste to Energy projects and indicative tariff for 2015-16 through draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Fourth Amendment) Regulations, 2015. The draft amendment and explanatory memorandum are annexed to this notice and can also be downloaded from the Commission's website [www.cercind.gov.in](http://www.cercind.gov.in)

2. Notice is hereby given under sub-section (3) of section 178 of the Act read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments / suggestions / objections on the draft regulations which may be sent to the undersigned latest by 10.9.2015.

3. The comments / suggestions / objections received in the Commission's office after the stipulated date shall not be considered while finalizing these regulations.

4. The Commission has decided to hold a public hearing on the above subject as per details given below

Details	Date	Time	Venue	Invitees
Proposed norms for determination of generic tariff for Municipal Solid Waste/Waste to Energy projects and indicative tariff for 2015-16 through draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Fourth Amendment) Regulations, 2015	18.9.2015	11.00 Hrs.	CERC Court Room, 4th Floor, Chandralok Building, 36, Janpath, New Delhi- 110001	Representatives of Central/State Governments/State Utilities/ CPSUs/ Generating Company/ Transmission Licensees/ Trading Licensees/Power Exchanges/ Individual Experts/ NGOs/ IPPs/ Financial Institutions/ Consultancy Firms/Developers and any other stakeholders.

5. The Commission values your views and believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. It is, therefore, requested that you may attend the hearing on the above mentioned date or in the case of an organization, designate a responsible officer (one / two only) to attend the same.

6. To enable proper arrangements for the hearing, it is requested that the name of the participant/representative of your organization may please be communicated to the Secretary of the Commission latest by 14.9.2015. Please also let us know if you / your organization propose to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about participation in the hearing would be highly appreciated.

**Sd/-  
(Shubha Sarma)  
Secretary**